

12 hrs.

MR. DEPUTY-SPEAKER: I will make some observations. If you are not satisfied with that, then one by one I will call.

(Interruptions)

MR. DEPUTY-SPEAKER: I will make some observations. If you are not satisfied with that, then one by one I will call. You will have to complete it within ten minutes.

(Interruptions)

MR. DEPUTY-SPEAKER: Nothing will go on record without my permission. I am making my observations.

(Interruptions)

MR. DEPUTY-SPEAKER: I am calling you one by one.

(Interruptions)

MR. DEPUTY-SPEAKER: I will call you one by one. Please hear my observations.

(Interruptions)

MR. DEPUTY-SPEAKER: I am telling you, I will call one from this side and one from that side.

SHRI GEORGE FERNANDES (Muzaffarpur): I am on a point of order.

(Interruptions)

MR. DEPUTY-SPEAKER: I am not permitting you to raise a point of order.

RE: MOTIONS FOR ADJOURNMENT, etc.

MR. DEPUTY-SPEAKER: I have received notices of Adjournment Motion from S/Shri Raj Nath Sonkar, Shastri, Ram Vilas Paswan, Harish

Kumar Gangwar, Maniram Bagri, Rasheed Masood, Jaipal Singh Kashyap, Dhanik Lal Mandal, Chandrajit Yadav, Harikesh Bahadur, Niren Ghosh, Chitta Basu and Ramavatar Shastri on the reported atrocities on Harijans, Backward Classes and minorities in Biharsharief in Bihar and Ghazipur, Varanasi, Jaunpur, Etah and in other parts of U.P.

I have also received notices of Adjournment Motion from S/Shri Ram Vilas Paswan, K. K. Goyal, Chitta Basu, Jagpal Singh, Harikesh Bahadur, Dr. Vasant Kumar Pandit, Shri Mani Ram Bagri, Shrimati Geeta Mukherjee, S/Shri K. A. Rajan, Ramavatar Shastri, Satya Sadhan Chakraborty and Jaipal Singh Kashyap on the reported gunning down of Harijans by dacoits in Etah, Uttar Pradesh.

We are all deeply concerned.

SHRI GEORGE FERNANDES (Muzaffarpur): What about my Adjournment Motion?

MR. DEPUTY-SPEAKER: Please hear. I have not concluded.

(Interruptions)

MR. DEPUTY-SPEAKER: We are all deeply concerned when atrocities are committed on any citizen of this country particularly those belonging to the Scheduled Castes and the Scheduled Tribes, Backward Classes, minorities, etc. While law and order is a State subject, we have discussed such matters in this House on a suitable motion.

SHRI HARIKESH BAHADUR (Gorakhpur): No, Sir.

MR. DEPUTY-SPEAKER: While law and order is a State subject, we have discussed such matters in this House on a suitable Motion. While Members have already been individually informed that consent to their

[Mr. Deputy Speaker]

Notices of Adjournment Motion has been withheld, it is open to them to give a proper notice for raising a discussion.

(Interruptions)

MR. DEPUTY-SPEAKER: Please listen.

SHRI KRISHNA CHANDRA HALDER (Durgapur): On law and order will you allow Adjournment Motion?

MR. DEPUTY-SPEAKER: I have not said that.

We have received Notices of Adjournment Motion from Sarvashri Harikesh Bahadur, Jagpal Singh, Rajesh Kumar Singh, and Satish Agarwal on the reported failure of Government in protecting the passengers who were looted and kidnapped by the dacoits in railway trains. We have also received Call Attention Notices on the subject. A Call Attention Notice on this subject is being admitted.

The Members have been individually informed that consent to their Notices of Adjournment Motion has been withheld.

(Interruptions)

SHRI GEORGE FERNANDES: What about my Adjournment Motion?

MR. DEPUTY-SPEAKER: You have already been informed.

SHRI GEORGE FERNANDES: What have I been informed? What is my Adjournment Motion? (Interruptions). I have given notice of Adjournment Motion.

MR. DEPUTY-SPEAKER: I have withheld my consent.

(Interruptions)

MR. DEPUTY-SPEAKER: Nothing will go on record without my permission. I will call one by one. I will start from this corner.

(Interruptions)

MR. DEPUTY-SPEAKER: Mr. George, I have told you, I will make my observation. If anybody is not satisfied, I will call you one by one. I am now calling Shri Mani Ram Bagri.

SHRI GEORGE FERNANDES: What about my Adjournment Motion?

MR. DEPUTY-SPEAKER: I will call the hon. Members one by one.

(Interruptions)

SHRI M. M. LAWRENCE (Idukki): I have given an adjournment motion regarding food shortage in Kerala...

(Interruptions)

MR. DEPUTY-SPEAKER: I will call you. I will call the members one by one. Shri Bagri. Only one minute; you must be very quick.

श्री मनोराम बागड़ी (हिसार) :
उपाध्यक्ष महोदय, मैंने दो काम-रोकों प्रस्ताव आपको दिए हैं। एक काम रोको प्रस्ताव उत्तर प्रदेश के अन्दर हरिजनों और मुसलमानों का डाकुओं ने और 48 घण्टे के अन्दर 21 आदमियों का मारा और बिहारशरीफ में 41 आदमियों के कत्ल किए गए हैं। प्रधान मंत्री जी खुद मंत्री पर गई थी। वे अब जलते हुए देश को छोड़कर बाहर चला गई हैं—यह बड़े शर्म की बात है।

MR. DEPUTY-SPEAKER: I have made my observation.

SHRI E. BALANANDAN (Mukundapuram): Sir, I have given an adjournment motion on a serious situation arising in Kerala because of food shortage. We are having a stock of only 40,000 tonnes of rice. This is hardly sufficient for a week's supply. Therefore, this is a very serious question affecting the whole State of Kerala. I want the Government to allow a discussion on this matter.

SHRI GEORGE FERNANDES: Sir, when you read out the adjournment motions submitted by other members,

you should have also read the adjournment motion submitted by me.

MR. DEPUTY-SPEAKER: You come to the point.

SHRI GEORGE FERNANDES: My adjournment motion refers to the Prime Minister of the country going abroad at a time when, firstly, Bihar is reeling under the most unprecedented... (Interruptions)

MR. DEPUTY-SPEAKER: I have withheld my consent. No speech on that. You are not satisfied because it was not allowed. If you want, you come and meet me in my chamber. Shri Lakkappa.

SHRI GEORGE FERNANDES: I want to express my total disapproval of the Prime Minister of India going out of the country... (Interruptions)

MR. DEPUTY-SPEAKER: I am not allowing.

(Interruptions)

MR. DEPUTY-SPEAKER: Whatever I have not allowed will not go to record. Shri Lakkappa.

(Interruptions)

MR. DEPUTY-SPEAKER: Nothing without my permission will go on record.

SHRI K. LAKKAPPA (Tumkur): Mr. Deputy-Speaker, Sir, there is a reported news item that some of the lawyers of the Supreme Court Bar Association are organising a meeting to discuss about MP's conduct... (Interruptions) I want the Law Minister to make a statement.

MR. DEPUTY-SPEAKER: I have already told you yesterday.

SHRI K. LAKKAPPA: Otherwise, there will be a privilege issue. I want

a categorical statement from the Law Minister.

SHRI C. T. DHANDAPANI (Po-kachi): There is no law and order in Tamil Nadu. There is no security of life not only for an ordinary citizen but even for a Member of Parliament. When an Hon. Member of this House, Shri T. Nagaratnam, was going to attend a meeting, the ruling party conspired to murder him...

MR. DEPUTY-SPEAKER: I have not given my consent to it.

SHRI C. T. DHANDAPANI: They are doing it with the connivance of State police; no action has been taken.

MR. DEPUTY-SPEAKER: I have not given my consent. I have replied to you.

Now, Mr. Tewary. All other Members, please sit down. I will call one by one. One from this side and one from that side. I will call you. Mr. Tewary, what do you want?

PROF. K. K. TEWARY (Buxar): I am raising an issue of utmost importance to this House. The freedom of the Members of this House is protected under the provisions of the Constitution and the conduct of the Members of this House and the speeches made by them are being discussed openly and they are being criticised by certain forums of lawyers in the country. So, the entire House has given a calling attention.

MR. DEPUTY-SPEAKER: You come and meet me in my Chamber.

SHRI GEORGE FERNANDES: I raise a point of order.

MR. DEPUTY-SPEAKER: I am not permitting your point of order.

(Interruptions)

[Mr. Deputy Speaker]

Nothing will go on record without my permission. Now, Mr. Yadav.

SHRI CHANDRAJIT YADAV (Azamgarh): You have disallowed the adjournment motion on the communal situation. I have been personally informed that it has been disallowed.

This morning I got telephonic message from a very important Congress leader at Patna. More than 200 people have been killed in that area.

SEVERAL HON. MEMBERS: Shame, shame.

SHRI CHANDRAJIT YADAV: Law and order has totally failed.

MR. DEPUTY-SPEAKER: You can come and meet me. You have not heard my observation. I have said that we will discuss in some form. We will discuss about that.

Now, Mr. Harikesh Bahadur.

SHRI HARIKESH BAHADUR: Bihar and U.P. should be declared as disturbed areas. We have given adjournment motion. People are being killed. Hundreds of people are being killed. Harijans are being killed.

MR. DEPUTY-SPEAKER: You come and meet me in the Chamber.

श्री रामविलास पासवान (हार्जीपुर): उपाध्यक्ष जी, कल अखबारों में निकला था कि 19 आदमियों की मौतें हुई हैं, लेकिन मैंने कल इसी सदन में कहा था कि मरने वालों की संख्या 70 से अधिक है। आज अखबारों में निकला है कि 48 आदमी मारे गये, लेकिन अभी एक माननीय सदस्य ने बतलाया कि है 200 के लगभग लोग मारे गये हैं। स्थिति बहुत गम्भीर है....

(Interruptions)**

MR. DEPUTY-SPEAKER: Please sit down.

SHRI RAM VILAS PASWAN: I have given adjournment motion.

MR. DEPUTY-SPEAKER: I have made my observation. You come and meet me.

श्री रामविलास पासवान : उपाध्यक्ष जी, स्थिति बहुत तनाव पूर्ण है। एटा में 11 हरिजन मारे गये। कल यहाँ बाँट क्लब पर 400 हरिजन गिरफ्तार किये गये। बाँ.बाँ.साँ द्वारा आदिवासियों के नंगे चित्र लिये जा रहे हैं और पूरे देश में हरिजनों, आदिवासियों और माइनों रिटाज को लाइफ असुरक्षित है। आप इस पर बहस करवाइए।

MR. DEPUTY-SPEAKER: I have already made my observation.

श्री रामविलास पासवान : यह बहुत गंभीर मामला है। देश जल रहा है। आप इस पर बहस करवाइए।

MR. DEPUTY-SPEAKER: Yes, yes. Mr. Ramavatar Shastri.

श्री रामविलास पासवान : येस, येस का मतलब यह है कि बहस होंगी ?

MR. DEPUTY-SPEAKER: You should give a proper notice. Mr. Venkatasubbaiah.

(Interruptions)**

MR. DEPUTY-SPEAKER: I have allowed Mr. Venkatasubbaiah. Please sit down.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I can understand that some of them, out of demoralisation and frustration, are bringing in Adjournment Motions

with cheap jibes against the Prime Minister of this country. I can understand their mental make-up. (Interruptions) I may respectfully submit that the Home Minister is going to make a statement on this issue this evening.

MR. DEPUTY-SPEAKER: The Home Minister is going to make a statement on this in the evening. (Interruptions) Hon. Members, we have spent 15 minutes. I have given sufficient hearing. With your permission, I am now going on to the next item. Papers to be laid on the Table.

(Interruptions)**

MR. DEPUTY-SPEAKER: The other things will not go on record. (Interruption)**

Shri Mani Ram Bagri and some other hon. Members then left the House.

12.18 hrs.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS OF CENTRAL TIBETAN SCHOOLS ADMINISTRATION, NEW DELHI FOR 1979-80 WITH STATEMENT FOR DELAY. ANNUAL REPORTS OF UNIVERSITY OF HYDERABAD FOR 1978-79 AND 1979-80 WITH REVIEW THEREOF AND STATEMENT FOR DELAY AND ANNUAL ACCOUNTS OF UNIVERSITY GRANTS COMMISSION, NEW DELHI FOR 1979-80 WITH STATEMENT FOR DELAY

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT) : On behalf of Shri S. B. Chavan, I beg to lay on the Table :—

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Tib-

etan School Administration, New Delhi, for the year 1979-80 together with Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) above.

[Placed in Library. See No. LT-2492/81].

(2) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad for the period July, 1978 to June, 1979.

(3) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad for the period July, 1979 to June, 1980.

(4) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad for the period July, 1978 to June, 1980.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (2) to (4) above.

[Placed in Library. See No. LT-2493/81].

(6) (i) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1979-80 together with Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.

[Placed in Library. See No. LT-2494/81].